

IN THE HIGH COURT OF JHARKHAND AT RANCHI

M.A. No. 628 of 2016

**CORAM: HON'BLE MR. JUSTICE ANANDA SEN
THROUGH VIDEO CONFERENCING.**

For the appellant(s): Mr. A.K.Lall, Advocate.
For Insurance Company: Mr. Alok Lal, Advocate.

5/25.03.2021: Counsels for both parties submit that the dispute between the parties can be settled before the Lok Adalat.

Considering the aforesaid submission of the parties, this matter is referred to the 'National Lok Adalat', scheduled to be held on **10th April, 2021**.

Anu/-

(ANANDA SEN, J.)